

(b) whether the area of irrigable land has increased to a large extent during the 8th Five Year Plan;

(c) whether the Government have any proposal for increasing the budget allocation on irrigation and the details thereof; and

(d) the details of the budget allocated for irrigable land during the First and Eighth Five Year Plan so far, respectively ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) During the First Five Year Plan, the expenditure incurred from the Central and States budgets on creation of irrigation potential through Major, Medium and Minor irrigation projects was Rs. 441.86 crores and the areas which could be brought under irrigation was 3.66 million hectares.

(b) The area brought under irrigation facilities during Eighth Five Year Plan is provisionally estimated to be 10.70 million hectares.

(c) and (d) The expenditure/outlay on creation of irrigation facilities is increasing steadily over Five Year Plans as indicated in the table below :

Five Year Plan	Expenditure (Rs. in crores)
I Plan	442
II Plan	522
III Plan	904
IV Plan	1755
V Plan	3147
VI Plan	9348
VII Plan	14226
VIII Plan	28382 (Outlay)

[English]

#### Dry Docks At Calcutta Port

5730. SHRIMATI MEIRA KUMAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the names of the private firms to which Netaji Subhash Dry Docks at Calcutta Port were leased out in June, 1994;

(b) the broad terms and conditions of the lease agreements; and

(c) the reasons for the resumption of the Dock by the Calcutta Port Trust, from the firm ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Calcutta Port Trust has leased out Dry Dock 1 & 2 along with adjacent land and land for wet berth at Netaji Subhash Dry Docks to M/s. Chokhani Shipyard (Bengal) Ltd. (CSBL) in June, 1994.

(b) A Memorandum of Understanding (MOU) was signed by CPT and CSBL on 1st June, 1994, which includes following broad terms and conditions :-

1. The lease shall be for the purpose of ship repair activities only as per the relevant Acts, Rules, Regulations and other statutes framed in this behalf by appropriate authority as per the law of land.
2. The period of lease shall be for 30 years and shall not be renewable.
3. The rate of rent payable by CSBL for the wet berth shall be Rs. 12,500/- per day for 365 days which shall be payable on completion of berth by CSBL or on completion of 24 months from the date of signing an MOU/agreement whichever is earlier.
4. A monthly sum of Rs. 1768.00 per 100 sq. metres per month shall be payable by M/s. CSBL for the land adjacent to N.S. Dry Docks 1 & 2.
5. A non-refundable premium equivalent to four years rent i.e. Rs. 79,73,592 shall be payable by M/s. CSBL in respect of land adjacent to dry docks in two instalments.
6. A monthly rent at the rate of Rs. 1456.00 per 100 sq. metres per month shall be payable by CSBL for the land adjacent to the proposed wet berth.
7. A non-refundable premium equivalent to four year's rent i.e. Rs. 46,29,981.00 shall be payable by M/s. CSBL in respect of land adjacent to the wet berth in two instalments.
8. All payments regarding dry dock charges, wet berth charges and rents including Municipal Taxes for lands adjacent to dry docks and wet berth shall be payable every month in advance within 10th day of month.
9. Sums of Rs. 23,97,072.00 and Rs.13,91,708.00 being equivalent to one year rent and taxes in

respect of adjacent lands in N.S. Dry Docks No. 1 & 2 and wet berth respectively will be payable by CSBL as security deposit for payment of rent & taxes.

10. In case of any default in making payment within the specified due date, an interest of 18% shall be payable by M/s. CSBL on all outstanding dues.
11. In case of any breach of terms and conditions by the lessee it shall be lawful for CPT to stop operations of CSBL, re-enter and resume the demised premises after giving three months notice.

(c) M/s. CSBL had been defaulting in payment of dues to them as per the terms and conditions of the MOU and the dues worth over Rs. 7.42 crores accumulated besides the interest amount thereupon till Feb. 1996. M/s CSBL failed to clear the outstanding dues even during the period of 3 months of which a notice was issued to them by Calcutta Port Trust during November, 1995. As a result, ultimately, possession of premises demised to M/s. CSBL was resumed on 1.3.1996.

#### Financial Assistance

5731. SHRI KACHARU BHAI RAUT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the financial assistance provided to Maharashtra

for undertaking various Health & Family Welfare Programme during last three years, separately;

(b) the financial assistance proposed to be provided to Maharashtra during 1997-98;

(c) whether financial assistance has been provided as per the target fixed;

(d) if not, the time by which the remaining amount is likely to be provided;

(e) whether the State Government has utilised the said amount;

(f) if not, the reasons therefor; and

(g) the achievements of the State in this regard during the last three years ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) to (f) A statement showing financial assistance provided to Maharashtra for major National Health Programmes during last three years and proposed financial assistance during 1997-98 is given in the attached Statement-I. Financial assistance to the States are provided keeping in view the funding norms and targets to be achieved in respect of each programme.

(g) A statement showing achievements of the State in respect of major National Health and Family Welfare Programmes during last three years is given in the attached statement-II.

#### Statement-I

*Statement showing Financial Assistance to Maharashtra under Major National Health Programmes during 1994-95 to 1997-98*

		(Rs. in crores)			
Sl. No.	Name of the Scheme	1994-95	1995-96	1996-97	1997-98 (proposed)
1.	National Malaria Eradication Programme	11.22	13.63	20.07	21.07
2.	National Leprosy Eradication Programme	3.51	2.76	4.71	2.57*
3.	National Programme for Control of Blindness	2.26	3.70	1.18	Not yet finalised
4.	National T.B. Control Programme	6.10	9.16	N.A.	10.50
5.	National AIDS Control Programme	2.93	3.00	9.00	4.37
6.	National Family Welfare Programme	99.94	127.18	117.35	69.87**

\*In addition District Leprosy Society will be provided funds based on their expenditure.

\*\* Excluding Area Project as the State-wise allocations for this project have not yet finalised.